

G.S.R. 1486 dated the 31st October, 1962. [Placed in Library, See No. LT-2938/64].

COMPANIES (AMENDMENT) ORDINANCE AND INDIAN TELEGRAPH (AMENDMENT) RULES

The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table:

(i) a copy of the Companies (Amendment) Ordinance, 1964 (No. 2 of 1964) promulgated by the President on the 5th July, 1964, under provisions of article 123-(2) (a) of the Constitution. [Placed in Library, See No. LT-2959/64].

(ii) a copy each of the following Notifications under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—

(a) The Indian Telegraph (Third Amendment) Rules, 1964 published in Notification No. G.S.R. 861, dated the 13th June, 1964.

(b) The Indian Telegraph (Fourth Amendment) Rules, 1964 published in Notification No. G.S.R. 977 dated the 11th July, 1964.

[Placed in Library, See No. LT-2960/64].

NOTIFICATIONS UNDER REQUISITIONING AND ACQUISITION OF IMMOVABLE PROPERTY ACT AND PUBLIC PREMISES (EVICTION OF UNAUTHORISED OCCUPANTS) AMENDMENT RULES

The Minister of Works and Housing (Shri Mehr Chand Khanna): Sir, I beg to lay on the Table a copy each of the following Notifications:—

(1) S.O. 2540 dated the 25th July, 1964, under sub-section (2) of section 17 of the Requisitioning and Acquisition of Immovable Property Act, 1952. [Placed in Library, See No. LT-2961/64].

(2) The Public Premises (Eviction of Unauthorised Occupants) Amendment Rules, 1964 published in Notification No. G.S.R. 978 dated the 11th July, 1964, under sub-section (3) of section 13 of the Public Premises (Eviction of Unauthorised Occupants) Act, 1958. [Placed in Library, See No. LT-2962/64].

RUBBER (SECOND AMENDMENT) RULES; REPORT OF INDIAN DELEGATION TO U.N. CONFERENCE ON TRADE AND DEVELOPMENT; AND ANNUAL REPORT OF EXPORT CREDIT AND GUARANTEE CORPORATION LTD., BOMBAY

The Minister of Commerce (Shri Manubhai Shah): Sir, I beg to lay on the Table a copy each of the following papers:—

(i) The Rubber (Second Amendment) Rules, 1964 published in Notification No. G.S.R. 877 dated the 20th June, 1964, under sub-section (3) of section 25 of the Rubber Act, 1947. [Placed in Library, See No. LT-2963/64].

(ii) Report of the Indian Delegation of the United Nations Conference on Trade and Development held at Geneva from the 21st March to 16th June, 1964. [Placed in Library, See No. LT-2964/64].

(iii) (a) Annual Report of the Export Credit and Guarantee Corporation Limited, Bombay, for the year 1963, under sub-section (1) of section 619A of the Companies Act, 1956.

(b) Review by Government on the working of the above Corporation.

[Placed in Library, See No. LT-2965/64].

NOTIFICATIONS UNDER ALL INDIA SERVICES ACT, 1951

The Minister of State in the Ministry of Home Affairs (Shri Nathi): Sir, I beg (1) to re-lay on the Table,